

FORM G
INVITATION FOR EXPRESSION OF INTEREST (“EOI”) FOR
MAGNIFICO MINERALS PRIVATE LIMITED
TRADING OF COAL AT VARIOUS LOCATION(S)

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	Magnifico Minerals Private Limited CIN: U51909DL2011PTC228884 PAN: AAHCM6420G
2.	Address of the registered office	Plot No. 25, DSIIDC Shed, Scheme-II, Basement, Okhla Industrial Area, Phase-II, Okhla Industrial Estate, South Delhi, New Delhi-110020
3.	URL of website	NA
4.	Details of place where majority of fixed assets are located	NA
5.	Installed capacity of main products/ services	NA
6.	Quantity and value of main products/ services sold in last financial year	NIL (CD is non-operational)
7.	Number of employees/ workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	http://arck.in , under the CASE LIST “Magnifico Minerals Pvt. Ltd.-In CIRP”
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	<p>“<i>Minimum Eligibility Criteria for resolution applicants (Singly, Jointly or in consortium) to approach the Resolution Professional (“RP”) with Resolution Plan: -</i></p> <ul style="list-style-type: none"> • For Body Corporates and Individuals/Other Persons: Minimum Net worth of INR 5 crore and above supported by Documentary Evidence. • For Financial Entities including ARCs*/NBFCs/AIFs: Minimum Assets under Management or Funds Deployed or Committed funds available for investment of INR 100 crores and above supported by Documentary Evidence. <p>*ARCs participation is subject to the rules and regulations of Reserve Bank of India.</p> <p># In the event of a consortium between applicants belonging to aforementioned</p>



		<p><i>two classes having different eligibility criteria, the eligibility would be calculated in proportion to their share in the consortium.”</i></p> <p>For More Details & Documents, kindly contact at magnifico.abc@outlook.com.</p>
10.	Last date for receipt of expression of interest*	(Mandatory-Through email)- Monday, 18.11.2024 With Refundable EMD of Rs. 1 crore (Original in physical form at the office of the RP)- Tuesday 19.11.2024
11.	Date of issue of provisional list of prospective resolution applicants	Thursday, 28.11.2024
12.	Last date for submission of objections to provisional list	Tuesday, 03.12.2024
13.	Date of issue of final list of prospective resolution applicants	Friday, 13.12.2024
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	Wednesday, 18.12.2024
15.	Last date for submission of resolution plans	Friday, 17.01.2025
16.	Process email id to submit Expression of Interest	magnifico.abc@outlook.com



For Magnifico Minerals Private Limited
 Anil Kohli, Resolution Professional
 Reg. No.: IBBI/IPA-001/IP-P00112/2017-2018/10219
 AFA Valid Upto: 30.06.2025
 Address: 409, Ansal Bhawan, 16 K.G. Marg,
 Connaught Place, New Delhi - 110001
 Email: magnifico.abc@outlook.com
 Mob: 011-45101111

Date: 30.10.2024
 Place: New Delhi